

15.02 hrs.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## THIRTY-SECOND REPORT

SHRI RAMAVATAR SHASTRI

(Patna): I beg to move:

"That this House agrees with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th July, 1968."

MR. DEPUTY-SPEAKER: The question is:

"That this House agrees with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th July, 1968."

*The motion was adopted.*

15.02½ hrs.

## CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 145)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave may be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ ।

## SUPREME COURT (ADDITIONAL DISCRETIONARY POWERS) BILL\*

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि कतिपय

मामलों में रिट जारी करने के लिये उच्चतम न्यायालय को अतिरिक्त विवेकाधिकार प्रदान करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to confer additional discretionary powers on the Supreme Court to issue writs in certain cases."

*The motion was adopted.*

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ ।

## CANTONMENTS (AMENDMENT) BILL\*

(Amendment of sections 13, 14 etc.)

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि छावनी अधिनियम, 1924 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Cantonments Act, 1924."

*The motion was adopted.*

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ ।

## DELIMITATION COMMISSION (AMENDMENT) BILL\*

(Insertion of new section 9A)

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि परिसीमन आयोग अधिनियम, 1962 में संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Delimitation Commission Act, 1962."

*The motion was adopted.*

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

*The motion was adopted.*

श्री जार्ज फरनेन्डीज : मैं विधेयक को पेश करता हूँ ।

INDIAN PENAL CODE (AMENDMENT) BILL\*

(Omission of section 124A)

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारतीय दण्ड संहिता, 1860 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

*The motion was adopted.*

श्री जार्ज फरनेन्डीज : मैं विधेयक को पेश करता हूँ ।

INDIAN PENAL CODE (AMENDMENT) BILL\*

(Omission of sections 125, 126 and 127).

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारतीय दण्ड संहिता 1860 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

15.50 hrs.

CONSTITUTION (AMENDMENT) BILL—Contd.

(Amendment of articles 74 and 163) by Shri Madhu Limaye

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following motion moved by Shri Madhu Limaye on the 10th May, 1968:—

"That the Bill further to amend the Constitution of India, be taken into consideration."

Time allotted is 1½ hours, time taken is 21 minutes and the time remaining now is 1 hour and 9 minutes.

श्री मधु लिमये (मुंबेर) : इस पर कुछ समय बढ़ाना पड़ेगा ।

MR. DEPUTY-SPEAKER: We will consider it. Shri Bhandare may resume his speech. He has taken 9 minutes already; however, I will give him five minutes more.

SHRI R. D. BHANDARE (Bombay Central): Mr. Deputy-Speaker, Sir, there will be another opportunity for me to discuss this matter when the suggestions made by my brother advocates and lawyers will be brought before this House but so far as this Bill is concerned, in simple language it seeks to codify what is known as public morality or the convention that those who are likely